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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 1566 of 1993

Chinmayee Maitra

.... Applicant

Versus

Union of India and Ors

..... Respondents

CORAM:

HON'BLE MR. MAHARAJ DIN, J.M.

HON'BLE MISS, USHA SEN, A.M.

(By Hon. Mr. Maharaj Din, J.M.)

The applicant has come up before this Tribunal seeking the relief of direction to the respondents to deem the applicant as Personal Asstt. Gr. II in view of G.O. No. 49/19-79-SEB-1 October 1981 (Annexure 11).

2. The relevant facts giving rise to this application are that the applicant initially was appointed as Telephone Operator on 16.6.1971 in Tele-Communication Department. She was appointed as Stenographer vide letter dated 19.11.77 (Annexure A-2). The applicant has stated that she was engaged to work as a personal Assistant with the Deputy General Manager (Planning). She worked as a Personal Assistant for about 6 years as stated by her. She has been now reverted to the post of Stenographer vide impugned order dated 20.8.93 (Annexure-1).

*Amended with order
dt 17.2.94 passed in M.R. 3.
Petition No 2294/93 by
Usha Sen
17/2/94*

It is stated on behalf of the applicant that vide G.O. No. 49/19/79-SEB-1, October 1981 (Annexure 11) she is entitled to get the pay scale of Rs. 1500-2000/- Personal Asstt Grade II. She submitted a representation to the effect on 15.4.93 (Annexure A-12). After she had submitted the representation, she instead of getting the higher pay scale was

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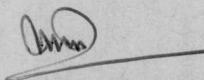
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reverted on the post of Stenographer. The respondents did not reply or disposed of the representation of the applicant as yet.

4. The learned counsel during the course of argument has said that the juniors to the applicant have been promoted on the post of Personal Assistant Gr. II vide (Annexure 12) dated 18.3.93. The respondents instead of making the promotion of the juniors should have decided the representation of the applicant first. It has been urged at the time of admission that a direction can be issued to the respondents to dispose of the representation of the applicant.

5. In view of these facts and circumstances, we dispose of the application of the applicant at the admission stage with the direction to the respondents to dispose of the representation dated 15.4.93(Annexure A-12) of the applicant within a period of three months from the date of communication of this order. In the meantime the status quo be maintained if the impugned order dated 20.8.93(Annexure 1) has not ~~g~~ been given effect to.

U.M.
A.M.


J.M.

Dated: 4.11.1993

(Uv)